trainer purposes and the third one is for the feeder airline. These various areas are being considered and evaluated. The moment one is found to be suitable for the particular need, we shall manufacture it in collaboration with a foreign country or the one that is already at the design stage and has been evaluated and tested by our Air Force Pilots, HPT 32.

DR. VASANT KUMAR PANDIT: Is it a fact that there are two different proposals, (1) to set up an assembly line for AN-32 aircraft with Soviet Collaboration and (2) one unit in collaboration with British Aerospace for the manufacture of an improved version called Coastguard and, if so, what progress has been made?

SHRI C. P. N. SINGH: I have already answered that. But for the kind information of the hon. Member I may say that in 1979 the previous Government had negotiated and looked into a new aircraft, the Russian AN-32. But it is at the experimental stage; it is not in the manufacturing stage. It is in the design stage. We have to look at the aspect whether we have to go in for an aircraft which is on the design stage or we want to go in for an aircraft which is already in the manufacturing stage. They are being evaluated.

देवनागरी लिपि की बिजली से चलने वाली टाइप मशीनों का उत्पादन

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*767. श्री केशव राव पारधी :
श्री नन्द किशोर शर्मा :

क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या देवनागरी लिपि की बिजली से चलने वाली टाइप मशीनों का उत्पादन किया जा रहा है ;

(ख) यदि हां, तो ऐसी टाइप मशीनें कौन-कौन कम्पनियां बना रही है और मांग की तुलना में उनका उत्पादन कितना है ;

(ग) क्या उनके कार्यकरण के बारे में कुछ शिकायतें प्राप्त हुई है ; और

(घ) उनका उत्पादन अधिक संख्या में कब से आरम्भ होगा ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHR YOGENDRA MAKWANA): (a) No, Sir.

(b) to d) Question does not arise.

श्री केशव राव पारधी : अध्यक्ष महोदय देवनागरी लिपि की बिजली से चलने वाली टाइप मशीनों के बारे में जो प्रश्न किया गया था, उस का उत्तर 'ना' में दिया गया है। मैं मंत्री महोदय से यह पूछना चाहता हूं कि क्या इस बारे में किसी कम्पनी से ऐसी मशीनें बनाने के लिए इजाजत मांगी है और मांगी है तो सरकार का इस बारे में क्या विचार है ?

SHRI YOGENDRA MAKWANA: The Hindustan Teleprinters have recently submitted to the Ministry of Communications a feasibility report for the production of 10,000 electric typewriters annually.

Capacity utilisation of Watch Units

*769. DR. KRUPASINDHU BHOI: Will the Minister of INDUSTRY be pleased to lay a statement showing:

(a) the number of units so far given licences to manufacture wrist watches and their licensing capacity;

(b) whether some of the units are unable to utilise their full licensing capacity for want of market demand;

(c) the number of units which have been able to export their products and the quantity thereof during the last three years;

(d) whether Government have allowed some Japanese companies to sell their products in India at a time when the indigenous units are facing sickness; and

(e) if so, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): (a) to e). A statement is laid down on the Table of the House.

Statement

(a) 17 companies in the organised sector have been approved for the manufacture of 123 lakh mechanical wrist watches per annum. In addition, 88 small scale units have been approved for the manufacture of 47.28 lakh wrist watches per annum; this capacity is largely for assembly.

(b) Actual effective capacity at present for indigenous manufacture of watches in the organised sector is estimated at 43.10 lakhs and in the small scale sector at 9.88 lakhs. As against this, market demand is estimated at about 90 lakh watches. To augment availability, approved manufacturers have been allowed to import watch components for assembly. In view of these facts, it does not appear that non-utilisation of capacity in the case of some manufacturers can be attributed to want of demand.

(c) Except for limited exports by M/s. Hindustan Machine Tools and M/s. Hegde & Golay Ltd., Government has no precise data of exports by other units during the last three years. The exports by these two companies are as under:—

Year	No. of watches exported	
	M/s. H.M.T.	M/s. Hegde & Golay
1977-78	45,025	950
1978-79	22,248	4,050
1979-80	45,455	Not reported.

(a) Government have not allowed any Japanese company to sell its watches in India.

(e) Does not arise.

DR. KRUPASINDHU BHOI: Almost all the watch manufacturing units in the organised sector have foreign collaboration. So, they are not manufacturing indigenously the parts which are required. The main reason for
this is th they are not having suffi-
cient rese and development acti-
vity. Will Government insist on
the units whi are not manufacturing
indigenous spare parts up to the pro-
duction capacity produce to that
extent or close d their units?

SHRI CHARANJIT CHANANA: The
statement itself gives explanation
of this. The presumpt of the hon.
Member that these units importing
foreign parts is absolutely correct.
So far as the indigenous its are
concerned, HMT has been fletely
indigenised excepting for a prarts.
Others are already in the
indigenisation. The only units of
get imported parts are the small h
units approved by the SCSSI.

DR. KRUPASINDHU BHOI: Many of the private sector units in the organised sector have foreign collaboration. Is Government thinking of appointing a task force to go into the details of these and ensure termination of foreign collaboration and import of spare parts and, at the same time encourage research and development?

SHRI CHARANJIT CHANANA: No task force has been appointed to study the impact of foreign collaboration. Unless and until the impact of foreign collaboration on the development of that industry in the country is studied, I will not be able to reply to the second question of the hon. Member.

PROF. NARAIN CHAND PARASHAR: May I ask the hon. Minister whether any one of these companies which have been granted licences have set up or propose to set up any unit in one of the Hill States which have a dust-free climate, specially in a State like Himachal Pradesh and in a district like Hamirpur in that State.

SHRI CHARANJIT CHANANA: I have the Himachal Pradesh names here. But I would not be able to give the details. M/s. G. S. Purewal and Associates Pvt. Ltd., Solan, Himachal Pradesh. But if the hon. Member

wants all the details about Himachal Pradesh, I shall supply them.

MR. SPEAKER: Question Hour is over.

SHRI JYOTIRMOY BOSU: Sir, the doctors are on indefinite strike and the Government is a silent spectator. (*Interruptions*). What is the Government going to do about this?

(*Interruptions*) **

MR. SPEAKER: Without my permission nothing should be recorded.

(*Interruptions*) **

MR. SPEAKER: We have a Short Notice Question. Before we proceed with the Short Notice Question, the Prime Minister would like to make a statement.

VICTORY OF INDIAN HOCKEY TEAM AT THE MOSCOW OLYMPICS

THE PRIME MINISTER (SHRIMATI INDIRA GANDHI): Mr. Speaker, Sir, if the hon. Members allow me, on their behalf and also on my own behalf I should like to express our pleasure at the victory of our Hockey Team in the Olympic games in Moscow and to convey to the members of the Team our hearty congratulations and greetings.

MR. SPEAKER: Now, Short Notice Question.

SHORT NOTICE QUESTION

दिल्ली में डकैतियों में वृद्धि

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1. **श्री अटल बिहारी वाजपेयी :**
डा० बसन्त कुमार पण्डित :
श्री के० लकप्पा :

क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि पिछले कुछ दिनों में दिल्ली मे सशस्त्र डकैतियो की संख्या में बहुत भारी वृद्धि हुई है ;

(ख) यदि हां, तो विगत 15 दिनों में पड़ी डकैतियों का ब्यौरा क्या है और कितने मामलों में पुलिस अपराधियों का पता लगाने में सफल रही है ; और

(ग) क्या यह सच है कि लारेंस रोड के निकट रामपुरा में 22 जुलाई, 1980 की रात को पड़ने वाली डकैती जिसमें डकत 1,70,000 रुपये नकद तथा कुछ जेवरात ले जाने में सफल हो गए थे, पुलिस घटनास्थल पर बहुत देरी से पहुंची थी ।

गृह मंत्रालय में राज्य मंत्री (श्री योगेन्द्र मकवाणा) : (क) और (ख). जी, नहीं, श्रीमान 11-7-1980 से 26-7-1980 तक के पखवाड़े के दौरान दिल्ली में डकैती के दो मामले सूचित किए गए, जबकि गत वर्ष इसी अवधि के दौरान ऐसे 4 मामले सूचित किए गए थे । इन दो मामलों का ब्यौरा सभा पटल पर रखे गए विवरण में दिया गया है ।

(ग) यह डकैती नहीं बल्कि लूटमार की घटना है । यह सही नहीं है कि पुलिस ने घटनास्थल पर पहुंचने में विलम्ब किया था । वास्तव में केन्द्रीय पुलिस नियंत्रण कक्ष द्वारा टेलीफोन पर सूचना प्राप्त करने के 15 मिनट बाद, पुलिस घटनास्थल पर पहुंच गई थी ।

विवरण

11-7-1980 से 26-7-1980 की अवधि के दौरान सूचित किए गए डकैती के दो मामलों का ब्यौरा इस प्रकार है :—

1 पुलिस स्टेशन किंग्सवे कैम्प में भारतीय दंड संहिता की धारा 395-397 के अन्तर्गत तारीख 15-7-1980 की प्रथम सूचना रिपोर्ट संख्या 526

सी-1/ माडल टाउन दिल्ली के निवासी श्री संतोष ने सूचित किया कि 15-7-1980 को प्रातः लगभग 3.45 बजे, चौकीदार धन बहादुर ने उन्हें सूचित किया कि घर का एक दरवाजा खुला है । उन्होंने इसकी जांच की और पाया कि उनके बड़े भाई श्री बिजय भंडारी और उनकी पत्नी श्रीमती अरुणा भंडारी अपने बिस्तरो में घायल पड़े है और वस्तुएं बिखरी पड़ी हुई हैं । उन्होंने पुलिस नियंत्रण कक्ष को सूचित किया । उनकी भतीजी के अनुसार लगभग 3.30 बजे प्रातः 5 व्यक्ति कमरे में आए, दम्पति को पीटा घर को लूटा और जेवरात आदि लेकर भाग गए ।

2 पुलिस स्टेशन करौल बाग में भा० दंड संहिता की धारा 295 के अन्तर्गत तारीख 19-7-1980 की प्रथम सूचना रिपोर्ट संख्या 695

19-7-1980 को शिकायतकर्ता श्री सुभाष चन्द अग्रवाल अपनी गेहूं की दुकान सं० 5465 रैगहपुरा के पास सो रहा था । लगभग 4 बजे प्रातः एक ट्रक सं० डी० एल० जी० 8441 में कुछ व्यक्ति आए और गेहूं की दो बोरियां उठाई । जब शिकायतकर्ता नींद से जागा और देखा तो अपराधियों ने उसे मारा पीटा और सम्पति लेकर भाग गए । पुलिस ने तत्परता से कार्रवाई की । अब तक निम्नलिखित दोषी गिरफतार किए गए हैं:—

1. गोपी कृष्ण, वाहन चालक ।
2. सुखदेव सिंह उर्फ सुखा ।

**Not recorded.